

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No. 63/2006

In the matter of

Approval of generation tariff in respect of Tehri Hydroelectric Project Stage-I (4x250 MW) for the period 22.9.2006 to 31.3.2009.

And in the matter of

Tehri Hydro Development Corporation Ltd.

Petitioner

Vs

1. Punjab State Electricity Board, Patiala
2. Haryana Power Generation Corporation Ltd, Panchkula
3. Uttar Pradesh Power Corporation Ltd, Lucknow
4. Delhi Transco Ltd, New Delhi
5. BSES Rajdhani Power Ltd, New Delhi
6. BSES Yamuna Power Ltd, New Delhi
7. North Delhi Power Ltd, Delhi
8. Engineering Department, Chandigarh Administration, Chandigarh
9. Uttaranchal Power Corporation Ltd, Dehradun
10. Himachal Pradesh State Electricity Board, Shimla
11. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
12. Jaipur Vidyut Vitaran Ltd, Jaipur
13. Ajmer Vidyut Vitaran Ltd, Ajmer
14. Jodhpur Vidyut Vitaran Ltd, Jodhpur
15. Power Development Deptt, Govt of J& K, Srinagar. **Respondents**

ORDER

The application was made for approval of provisional tariff in respect of Tehri Hydroelectric Development Project Stage-I (hereinafter referred to as “the

generating station”) comprising of four units of 250 MW each, for the period from 22.9.2006 to 31.3.2009.

2. Two machines, namely Machines No. 4 and 3 of the generating station were put under commercial operation with effect from 22.9.2006 to 9.11.2006 respectively. As an interim measure, the Commission vide its order dated 28.12.2006 had approved the provisional tariff for said two machines till 31.3.2007 since for computation of tariff from 1.4.2007 and onwards certain additional details, were called for from the petitioner. As the requisite details were not furnished by the petitioner, the provisional tariff approved was extended up to 30.6.2007 vide order dated 23.3.2007.

3. The petitioner in the meantime has submitted the information pertaining to the capital expenditure as on the date of commercial operation of Machines No. 4 and 3 vide its letter dated 15.5.2007 and the information is being scrutinized at the Commission’s Office. The petitioner has further submitted that the last unit of the generating station i.e. Machine No. 1 is expected to go for commercial operation in July, 2007 and the capital expenditure in respect of Machines No. 1 and 2 would be submitted thereafter.

4. Since Machine No. 1 is going for commercial operation in July, 2007 as per the submission of the petitioner, we direct that the capital cost of Machines No. 1 and 2 duly audited, be filed by the petitioner by 30th September, 2007. Meanwhile, the provisional tariff approved vide the Commission’s order dated 28.12.2006 shall continue till 31.12.2007, subject to adjustment after determination of final tariff.

Sd/-

**(R. KRISHNAMOORTHY)
MEMBER**

Sd/-

**(BHANU BHUSHAN)
MEMBER**

New Delhi dated the 13th July 2007